CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No. 711/TT/2020

Date: 6.9.2021

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for 2 no. of assets under "Expansion and Replacement of existing SCADA/EMS System at SLDC's of Northern Region (NR ULDC Phase-II)".

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.9.2021:

- a) Submit Copy of Investment Approval;
- b) With regard to additional capitalization in 2014-19 period, clarify submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2014-15 to 2018-19 period:-

Asset No.	Head wise /Party	Particulars [#]	Year of Actual Capitalisati	Outstanding Liability as on COD/31.4.2014*	(year-	Reversal (year- wise)	Additional Liability Recognized	Outstanding Liability as on
	wise		on		2014- 19 period	2014-19 Period	2014-19 Period	31.3.2019
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[#] TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- c) Clarify the scope of work covered in the instant petition. Whether the entire scope of work defined has been completed and whether the entire scope is covered in the instant petition. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any, may be provided.
- d) Clarify with reasons for not combining the assets in 2019-24 period. If the entire scope is completed, submit the revised forms for 2019-24 period after combining the assets.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

-/Sd (Rajendra Kumar Tewari) Bench Officer